

M

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 206/2007

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... O.A Pg..... to
2. Judgment/Order dtd 23.10.2007 Pg..... to
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 206/2007 Pg..... to
5. E.P/M.P..... Pg..... to
6. R.A/C.P..... Pg..... to
7. W.S..... Pg..... to
8. Rejoinder..... Pg..... to
9. Reply..... Pg..... to
10. Any other Papers..... Pg..... to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

S. Saliba
06.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERSHEET

1. Original Application No. 206/07/

2. Mise Petition No. /

3. Contempt Petition No. /

4. Review Application No. /

Applicant(s) VS- Union of India & Ors

Advocate for the Applicants:-

Advocate for the Respondents:-

Notes of the Registry	Date	Order of the Tribunal
-----------------------	------	-----------------------

This application is in form
is filed/C.F. for Rs. 50/-
d:pos: P. BD
No. 14/2007
Dated.....

2.8.2007

Post the matter on 6.8.2007.

Vice-Chairman

Dy. Registrar

/bb/

22.8.2007

According to the Applicant, he was appointed as Counter Clerk on regular basis on 19.5.1981 and he has completed 26 years of regular service. As per the ACP Scheme he is entitled to get financial upgradation. The representation so filed by him also yielded no result. Hence, this O.A.

Heard Mr.J.P.Chouhan, learned counsel for the Applicant. Mrs.M.Das, learned Addl.G.G.S.C. appearing for the Respondents requested time for getting instruction whether the ACP scheme covers this Department or not and if so, she has no objection in directing the Respondents to dispose of the representation/case to the Applicant. Accordingly, post the case on 24.9.2007.

Vice-Chairman

/bb/

6-A-206(07) 2

Notice & order sent
to D/Section 20
issuing to resp.

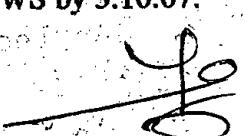
24.9.07

No- 1 to 4 day
reqd. A/D post.

28/9/07.

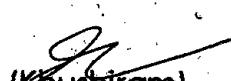
WS not filed.

No instructions have yet been received in this
matter, as it appears. Notices be issued to the
respondents requiring them to file WS by 3.10.07.


Vice-Chairman

03.10.2007

Heard learned counsel for the
parties. The Original Application is disposed
of at the admission stage itself in terms of
the order placed in separate sheets.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

1/bb/

~~Khushiram~~
8/10/07

16.10.07

Copies of the final
order have been handed
over to the L/Advocat
for the parties on 8.10.07
and copy for the govt
and media are sent
to the D/Secy for 1st copy
in time to them by
post.

13.11.07

Order sent
wide D/No. 1154
to 1158 on 6.11.07

14th

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No.206 of 2007

DATE OF DECISION: 03.10.2007

Shri Prasanta Das Gupta Applicant/s

Mr.J.P.Chouhan Advocate for the
..... Applicant/s.

- Versus -

U.O.I. & Ors Respondent/s

Mrs.Manjula Das, Addl. C.G.S.C. Advocate for the
..... Respondents

CORAM

THE HON'BLE MR. MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether Reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice-Chairman/Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 206 of 2007

Date of Order: This, the 3rd Day of October, 2007

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE SHRI KHUSHIRAM, ADMINISTRATIVE MEMBER

Shri Prasanta Das Gupta
Son of Late Pradyut Das Gupta
Counter Clerk
Director of Census Operation
Arunachal Pradesh
Shillong -793003.

..... Applicant.

By Advocates Mr.J.P.Chouhan & Mr.A.Sarma

- Versus -

1. The Union of India, represented by the Secretary to the Government of India
Ministry of Home Affairs
North Block, New Delhi.
2. The Registrar General, Rules
Ministry of Home Affairs
2/A, Mansingh Road
New Delhi – 110 011.
3. The Director of Census Operations
Arunachal Pradesh
Shillong – 793 003.
4. The Head of Office/Deputy Registrar
Directorate of Census Operations
(Arunachal Pradesh), Govt. of India
Ministry of Home Affairs
Shillong – 793 003.

..... Respondents

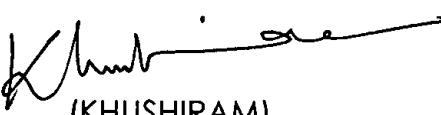
By Mrs. Manjula Das, Addl. Standing counsel for the Union of India.



ORDER (ORAL)MANORANJAN MOHANTY, (V.C.)

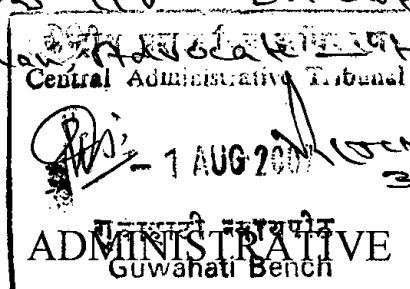
Heard Mr.J.P.Chouhan, learned counsel for the Applicant and Mrs.Manjula Das, learned Addl. Standing counsel for the Central Government, on whom, a copy of this Original Application has already been served.

2. Claiming the ACP benefits, the Applicant submitted two representations - one during May, 2005 and another on 23.05.2007. It is stated that those representations are still pending with the Respondents.
3. In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider grievances of the Applicant as raised in this Original Application and in the aforesaid two representations and pass a reasoned order by the end of December, 2007.
4. With the aforesaid observations and directions this Original Application stands disposed of.
5. Send copies of this order to the Applicant and to the Respondents in the addresses given in the Original Application and copies of this order also be supplied to the learned counsel appearing for both the parties.


 (KHUSHIRAM)
 ADMINISTRATIVE MEMBER


 (MANORANJAN MOHANTY)
 VICE CHAIRMAN

OA (ie 2+4 sets) 2/2 120 + Envelopes filed today
by Sh. S. L. Chauhan
on 2.8.07



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH::GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act, 1985)

ORIGINAL APPLICATION NO. 206 OF 2007.

Shri Prasanta Das Gupta APPLICANT.

-VERSUS-

The Union of India & Ors RESPONDENTS.

INDEX.

Sl.No.	Particulars of Documents	Annexure No.	Page No.
1.	Original Application		1-11.
2.	Verification		12.
3.	Appointment order dated 21-06-1983	A	13.
4.	Representation to the Registrar General in May 2005	B	14-15.
5.	Representation to the Head of Office on 23-05-2007	C	16.

Prasanta Das Gupta
Signature of the applicant.

For use in the Tribunal's office

Date of filing:-

Registration No.

filed by the applicant &
through
Joy Prakash Chauhan, Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH::GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act, 1985)

ORIGINAL APPLICATION NO. 206 OF 2007.

Shri Prasanta Das Gupta APPLICANT.

-VERSUS-

The Union of India & Ors RESPONDENTS.

L I S T O F D A T E S.

Date Particulars.

21.6.83 Applicant appointed on regular basis as Counter Clerk
w.e.f. 19.5.1981 Anx. A Pg.13

May, 2005 Representation to the Registrar General, Ministry of Home
Affairs for grant of financial upgradation under ACP Scheme
..... Anx. B Pg.14-15

23.5.07 Representation to Head of Office at Shillong for financial
upgradation under ACP Scheme Anx. C Pg.16.

Prasanta Das Gupta
SIGNATURE OF THE APPLICANT.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI.

(APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985.)

ORIGINAL APPLICATION NO. 206 OF 2006.

Shri Prasanta Das Gupta
Late Pradyut Das Gupta
Counter Clerk,
Directorate of Census Operations,
Arunachal Pradesh, Shillong-793003.

.....APPLICANT.

-VERSUS-

1. The Union of India, represented by the Secretary to the
Government of India, Ministry of Home Affairs,
Neetu Bhole
New Delhi.
2. The Registrar General, India
Ministry of Home Affairs,
2/A, Mansingh Road,
New Delhi – 110011.
3. The Director of Census Operations,
Arunachal Pradesh, Shillong – 793003.

Prasanta Das Gupta

4. The Head of Office/Deputy Director,
Directorate of Census Operations,
(Arunachal Pradesh), Govt. of India,
Ministry of Home Affairs,
Shillong – 793003.

.....RESPONDENTS

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made:

The applicant is aggrieved by the non-consideration of his case for financial upgradation under the Assured Career Progression (ACP) Scheme, according to which every Canteen/ Tiffin Room employee is eligible for a minimum of two financial upgradation in the entire service if he has not been promoted. The first and second financial upgradation will be considered for the eligible staff after completion of 12 years and 24 years of regular service respectively.

As the applicant has no promotional avenues, he became eligible for the first financial upgradation under the ACP Scheme in May 1993 and for the second in May 2005. Unfortunately, the respondents have failed to consider his case of financial upgradation under the ACP Scheme, because of which, the applicant is stagnating in the same post and in same scale for the last more than 26 years.

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redress is within the jurisdiction of the Tribunal.

10
Bhagwan Das Gupta
Promoter

3. Limitation:

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case:

4.1 That the applicant is a citizen of India and a permanent resident of Shillong, Dist-East Khasi Hills, Meghalaya and as such is entitled to all the rights and privileges guaranteed by the Constitution of India and the laws framed thereunder.

4.2 That the applicant was directly recruited as Counter Clerk in the Census Staff Tiffin Room, Shillong on regular basis with effect from 19-05-1981, under the Director of Census Operations, Arunachal Pradesh, Shillong - 3, vide order dated 21-06-1983 bearing No. APQ.1981/DTP/3/79-Estt.

It may be pertinent to mention here that the Census Staff Tiffin Room, Shillong is a Statutory Tiffin Room (STR, in short) run by the Directorate of Census Operations (Arunachal Pradesh) and the employees are all Central Government employees.

A copy of the appointment order dated 21-06-1983 is annexed hereto and marked as **ANNEXURE – A.**

4.3 That, the applicant has rendered more than 26 years of service in the regular line without any blemish, barring one incident where the applicant was imposed penalty of reduction of pay in a farcical departmental enquiry with regard to a charge of fraudulent claim of LTC, on the purported admission of the applicant although the applicant had specifically stated that

Parasuram Das Gupta

he had defence to make and that he desired to be heard in person in the enquiry.

4.4 That the applicant is serving in the same post right from the initial date of appointment as Counter Clerk. There is no further promotional scope for him according to the service rules. He has not received any upgradation in pay or promotion and is continuing in the same post as Counter Clerk.

4.5 That the respondent authority has introduced the Scheme of Assured Career Promotion in terms whereof the incumbent of a post if not promoted within a period of 12 years is granted one higher scale of pay and another upon completion of 24 years if in the meanwhile he had not been promoted. The said scheme is incorporated in DoP & T Office Memorandum No.6 (2)/23/77-Welfare, dated the 11th December, 1979, and it has been clarified that the benefits of ACPS (Assured Career Progression Scheme) shall be extended to the canteen/ tiffin room employees by reckoning from the date of their initial appointment as direct recruit on regular basis as the crucial date for granting the 1st/2nd upgradations. It was also stated that the upgradations shall be allowed only in those cases where promotions have not been made even after putting in 12/24 years of regular service counted in the manner indicated above.

The applicant craves leave of the Hon'ble Tribunal to produce and rely upon the said memorandum at the time of hearing of the case.

4.6 That in accordance with the provision of ACP Scheme, the applicant became eligible for a minimum of two financial upgradations for the total length of service and in the absence of any promotion having been made.

Proposed Order
of
Proceedings

The applicant became eligible for the 1st financial upgradation in May 1993 upon completion of 12 years of regular service and for the 2nd financial upgradation in May 2005 upon completion of 24 years. Unfortunately, the respondents have failed to consider his case of financial upgradation under the ACP Scheme, till today. As a result, the applicant is stagnating in same post and in the same scale for the last more than 26 years.

4.7 That the being aggrieved by the non-consideration of his case of financial upgradation under the ACP Scheme, the applicant submitted a number of representations and memorials from time to time before the respondents which however have failed to evoke any response so far. In this connection, the applicant submitted a representation through proper channel to the Registrar General, India, Ministry of Home Affairs, New Delhi in May 2005 highlighting among his other grievances like non-payment of medical claim bills, the present grievance regarding non-consideration of financial upgradation under ACP Scheme. However, sadly enough, the said representation failed to bear any result.

A copy of the aforementioned appeal is annexed hereto and marked as **ANNEXURE – B.**

4.8 That the applicant submitted another representation before the Head of Office, Directorate of Census Operations, (Arunachal Pradesh), Govt. of India, Ministry of Home Affairs, Shillong-3, on 23-05-2007, praying for consideration of his case of financial upgradation, first in May 1995 (although it should be 'May 1993', in terms of the said DoP & T Office Memorandum) and the second in May 2007 (although it should be 'May 2005', in terms of the said DoP & T Office Memorandum). However, the applicant regrettfully states that the said representation, though received on

13
Petition
Pending
Decision
After
Reconvened
Date

the same date, is yet to be considered by the respondent authority and the applicant is yet to receive any of the financial upgradation.

A copy of the said representation dated 23-05-2007 is annexed hereto and marked as **ANNEXURE – C.**

4.9 That the respondents have in the meantime granted financial upgradation to the other two persons working in the Aruncahal Pradesh Census Staff Tiffin Room, namely, Shri Sriram Sharma and Shri Ram Mohan Ray, in November 1999. The applicant is the only person left out from the benefit of financial upgradation although he is eligible in all respects. The action of the respondents, therefore, suffers from the vice of discrimination and is hit by Article 14 of the Constitution of India.

4.10 That the failure on the part of the respondents to consider the case of the applicant for grant of financial upgradation in accordance with the ACP Scheme cannot be justified in any view of the matter. Since there is no promotional avenues, it was incumbent upon the respondents to grant the minimum two financial upgradation under the ACP Scheme to the applicant, who has rendered more than 26 years in the same post as Counter Clerk without any promotion. The respondents being a State within the meaning of Article 12 of the Constitution should have either promoted the applicant or granted financial upgradation in accordance with the ACP Scheme, having regard to their constitutional obligations adumbrated in Articles 14 and 16 of the Constitution of India. Being aggrieved, the applicant has approached this Hon'ble Tribunal, seeking justice and for amelioration of his grievance.

5. Grounds of challenge with legal provisions:

15
Grounds of challenge with legal provisions
Hon'ble Person

15
Prasanna Das Gupta

5.1 For that the respondents have failed to consider his representation for providing two financial upgradation in accordance with the provisions of ACP Scheme in terms whereof the incumbent of a post if not promoted within a period of 12 years is granted one higher scale of pay and another upon completion of 24 years if in the meanwhile he had not been promoted.

5.2 For that the respondent being a State within the meaning of Article 12 of the Constitution should have provided the minimum two financial upgradation to the applicant upon his completion of 12 years of service in May 1993 and 24 years in May 2005, having regard to its constitutional obligations adumbrated in Articles 14 and 16 of the Constitution of India. Despite its constitutional obligations, the respondents have miserably failed to consider the case of the applicant of financial upgradation under the ACP Scheme.

5.3 For that the Hon'ble Supreme Court in the case of *State of Tripura and others v. K.K. Roy*, [reported in (2004) 9 SCC 65], has deprecated the failure on the part of the State to frame the ACP Scheme and ordered that the respondent therein be paid two promotions in the next higher scale of pay upon his completion of 12 years and 24 years in service.

In the present case, the ACP Scheme is applicable to the applicant in terms of DoP & T Office Memorandum No.6 (2)/23/77-Welfare dated the 11th December, 1979 and other Govt. of India O.M. issued from time to time, but notwithstanding such Govt. notification, the respondents have failed to provide the financial upgradation to the applicant.

5.4 For that the Apex Court in *Council of Scientific and Industrial Research v. K.G.S. Bhatt* [reported in (1989) 4 SCC 635] held:

16
Promotion Due & Given

"It is often said and indeed, adroitly, an organisation public or private does not 'hire a hand' but engages or employs a whole man. The person is recruited by an organization not just for a job, but for a whole career. One must, therefore, be given an opportunity to advance. This is the oldest and most important feature of the free enterprise system. The opportunity for advancement is a requirement for progress of any organization. It is an incentive for personal development as well. (See *Principles of Personnel Management*, Filipo, Edwin B., 4th Edn., p.246.) Every management must provide realistic opportunities for promising employees to move upward. 'The organisation that fails to develop a satisfactory procedure for promotion is bound to pay a severe penalty in terms of administrative costs, misallocation of personnel, low morale, and ineffectual performance, among both non-managerial employees and their supervisors.' (See *Personnel Management*, Dr Udai Pareek, p.277.) There cannot be any modern management much less any career planning, manpower development, management development etc. which is not related to a system of promotions."

In the instant case, the respondent ought to have looked into the representation and granted the financial upgradation to the applicant who fulfils the eligibility criteria, and the failure in this regard has violated the fundamental and other legal rights of the applicant.

5.5 For that the respondents have developed a very unhealthy practice of sitting quietly over a representation although the Govt. of India in several Office Memorandum has clarified that representation filed by an employee should be attended promptly, in any case it should be disposed of within a maximum period of six weeks. In the instant case, the respondents have

neither disposed of the representation submitted by the applicant nor did they provide financial upgradation to him under the ACP Scheme.

5.6 For that the applicant is at least entitled to grant of two higher grades, one upon expiry of the period of 12 years from the date of his joining of the service and the other upon expiry of 24 years thereof and the failure on the part of the respondents in granting such financial upgradation in absence of any promotion, is illegal, arbitrary and unjust. Therefore, this Hon'ble Tribunal may be pleased to direct the respondents to grant two financial upgradation to the applicant under the ACP Scheme upon his completion of 12 years and 24 years in service.

5.7 For that the action of the respondents suffers from the vice of discrimination, it is affected by bias and is not free from arbitrariness because the other two persons serving in the same department have already been granted the 1st financial upgradation under the ACP Scheme long back but the applicant who has been serving for the last 26 years in the same post without any promotion has been denied any financial upgradation though he is eligible for the same.

6. Details of the remedies exhausted :-

The applicant declares that he has availed of all the remedies available to him under the relevant service rules.

7. Matters not previously filed or pending with any other court:

The applicant declares that he had not previously filed any application, writ petition or suit, regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought:

In the premises aforesaid, it is most respectfully prayed that Your Lordships may be graciously pleased to admit this application, issue necessary notices, call for the records of the case and after hearing the cause/causes being shown and upon perusal of the records, Your Lordships may –

- (i) To direct the respondents to grant two financial upgradation to the applicant under the ACP Scheme in accordance with the relevant O.M. issued by the Government of India and as applicable to Statutory Tiffin Room employees, upon his completion of 12 years and 24 years in service, to be reckoned from 19-05-1981, which is the date of his initial appointment as direct recruit on regular basis –
- (iv) Any other relief or reliefs to which the applicant is entitled under the facts and circumstances of the case.

And for this act of kindness, the humble applicant as in duty bound, shall ever pray.

9. Interim order, if any prayed for:

Nill.

10. Particulars of Bank Draft/Postal Order filed in respect of the application fee.

I.P.O. No. 34 G 655415

Dated: 18-07-2007.

Payable at: Guwahati.

11. List of enclosures:

As stated in the index.

Presented Deep Gupta

VERIFICATION.

I, Shri Prasanta Das Gupta, son of Late Pradyut Das Gupta, aged about 47 years, serving as Counter Clerk, Directorate of Census Operations, Arunachal Pradesh, Shillong-793003 (Meghalaya), do hereby verify that the contents of paragraphs 4.1 to 4.10 are true to my knowledge and paragraphs 5.1 to 5.7 are believed to be true on legal advice and that I have not suppressed any material fact.

Date :- 31-2-07

Place :- Guwahati.

Prasanta Das Gupta

Signature of the Applicant.

*Identified by me
Joy Prakash Chaudhuri
Advocate
31-2-07*

ARUNACHAL PRADESH
STAFF TIFFIN ROOM
SHILLONG-793003

No. APG. 1981/DTR/3/79- Estt. A.M. Dated Shillong, the 21st June 1982

ORDER

On the recommendation of the Managing Committee that
Officials of the Arunachal Pradesh Census Staff Tiffin Room, Shillong
are appointed on regular basis with effect from the date shown
against their names.

SL. No.	Name	Designation	Date from which Regular appointment is made.
1.	Shri Prasanta Das Gupta	Counter Clerk	19-3-81
2.	Shri Srikrishna Sharma,	Wash Boy	16-11-79
3.	Shri Rogn Mahan Ray,	Tea/Coffee Maker.	19-5-80.

Sd/- A. Pytthi
Chairman,
Arunachal Pradesh Census Staff
Tiffin Room, Shillong-3

No. APG. 1981/DTR/3/79- Estt. Dated Shillong, the 21st June 1982

Copy to :-

1. The Director of Census Operations, Arunachal Pradesh, Shillong-3
2. All Person concerned
3. Office under Estt.

AM
g/16
(A.K. Mishra)
Secretary
Arunachal Pradesh, Census
Staff Tiffin Room, Shillong-3

Certified to be true Copy

J. Phukan

Advocate

ADVANCE COPY

To

The Registrar General, India
Ministry of Home Affairs
2/1, Mansingh Road
New Delhi

(Through Proper Channel)

Dated Shillong the May, 2005

Sub:- Reimbursement of medical claims for outdoor treatment and non sanctioning of A.C.P. – An appeal regarding.

Sir,

The undersigned, Tiffin Room Clerk in the Directorate of Census Operation, Arunachal Pradesh, Shillong beg to state the following facts for favour of your perusal and re drawl of the grievance at an early date.

That, Sir, the following M.R. Claims pertaining to the appellant have been pending for reimbursement since long through these claims had been submitted in time with proper certification from my attending doctor..

1.	M.R. claim for	Rs. 429.00	(From 05-09-2004 to 14-09-2005 as I was suffering from Gestro enteritis).
2.	M.R. claim for	Rs. 382.00	(From 09-09-2004 to 18-09-2004 as I was suffering from P.V.O.)
3.	M.R. claim for	Rs. 509.00	(From 19-09-2004 to 25-09-2004 as I was suffering from Dermatitis)
4.	M.R. claim for	Rs. 469.00	(From 23-09-2004 to 02-10-2004 as I was suffering from Dermatitis)
5.	M.R. claim for	Rs. 406.00	(From 29-09-2004 to 03-10-2004 as I was suffering from R.T.I.)
	G/Total	<u>Rs. 2195.00</u>	

That Sir, the local office has rejected the claims of the appellant on the plea that the C.G.H.S. Scheme has been implemented from September, 2004.

That Sir, so far it is known the office authority by its order sometimes during the month of October, 2004 had stopped the reimbursement of M.R. claim of the staff w.e.f. 01-09-2004 and on this ground the M.R. claim of the appellant have also been rejected.

Contd 2/-

Certified to be true Copy



Advocate

That Sir, the amount of the M.R. claim of the appellant is a considerable one and non-reimbursement of the same has been causing financial difficulties which was incurred from the salary.

That Sir, on the other hand, the appellant begs to state that he has been working as Tiffin Room Clerk with effect from 16-05-1981 without any break in service. But till date the A.C.P. in favour of the appellant has not been sanctioned. It may kindly be noted that there is no promotional avenue for the post occupied by the appellant and the non-sanction of A.C.P. till date has been causing financial hardship as well as frustration too. As per calculation from the date of joining in the service now, the time has come for sanction of 2nd A.C.P also. But the local office is almost mum in this regard.

That Sir, the appellant is contemplating to go to voluntary retirement by next year due to personal ground after getting 2 (two) ACPs.

In view of above the appellant fervently appeal before your honour to direct the local office to sanction my pending M.R. claim of the ACPs as mentioned above and for this act of your kindness I shall remain grateful to you for ever.

Yours faithfully

(Prasanta Das Gupta)
Appellant

Copy to :

1. The Dy. Director of Census operations, Arunachal Pradesh, Shillong with a request to forward the appeal to the R.G.I, New Delhi for his favourable action.
2. Advocate Copy.

To

Date: 23-5-07.

The Head of Office,
Directorate of Census Operations,
(Arunachal Pradesh), Govt of India,
Ministry of Home Affairs,
Shillong-793 003.

Sub: Consider of granting 2(two) ACPs due from 1995 & 2007-a request.

Madam,

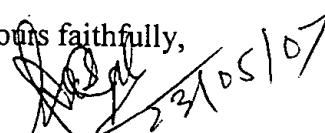
I beg most respectfully to state as follows:

1. My first ACP was due from May 1995. No order in this regard has been issued till date.
2. My 2nd ACP is due from May 2007.

It is fervently prayed and requested that the matter may kindly be looked into and consider to grant my due ACPs one of which pending for long years for which I shall remain ever grateful to you.

With respectful regards,

Yours faithfully,


23/5/07

(Prasanta Das Gupta)
Counter Clerk.

Received

MLM
23/5/07
Asst. Director of Census Operations
Arunachal Pradesh, Shillong-0

Self Copy

Certified to be true Copy

J. Devarao
Advocate